

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**I.A. No. 4331 of 2019
IN
Company Appeal (AT) No. 254 of 2018**

IN THE MATTER OF:

Cyrus Investments Pvt. Ltd. ...Appellant

Vs.

Tata Sons Ltd. & Ors. ...Respondents

**I.A. No. 4336 of 2019
IN
Company Appeal (AT) No. 268 of 2018**

IN THE MATTER OF:

Cyrus Pallonji Mistry ...Appellant

Vs.

Tata Sons Ltd. & Ors. ...Respondents

**Present: For Applicant: - Mr. Sanjay Shorey, Director (L&P),
Ministry of Corporate Affairs (Registrar of Companies).**

**For Respondents: - Mr. Akshay Makhija and Ms. Kriti
Awasthi, Advocates for R-1.**

**Mr. C.A. Sundaram and Mr. Arun Kathpalia, Senior
Advocates with Mrs. Sonali Jaitley Bakhshi, Ms. Rohini
Musa, Mr. Ravi Tyagi, Mr. Shubhanshu Gupta, Ms. Rini
Badoni, Mr. Pragalbh Bharadwaj, Mr. Akshay Doctor and
Mr. Gunjan Shah, Advocates for Respondents 24 & 25.**

O R D E R

02.01.2020— Before giving any clarification, we want Mr. Sanjay
Shorey, Director Prosecution, Ministry of Corporate Affairs, who is

Contd/-.....

appearing on behalf of the Registrar of Companies, Mumbai to place on record any Rule framed by the Central Government prescribing minimum paid up share capital so as to ascertain whether a 'Company' comes within the meaning of 'Private Company' as defined under Section 2(68) of the Companies Act, 2013. He will also address as to whether at the time of changing the Company from 'Private Company' to 'Public Company' in the year 1975, necessary correction was made in the Articles of Association of the Company while issuing Certificate of Incorporation.

Post both the Interlocutory Applications for orders on 3rd January, 2020 on the top of the list.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/G